

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:18
ANSWERED ON:07.07.2014
WOMEN RESERVATION BILL
Biju Shri Parayamparanbil Kuttappan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Constitution (One Hundred Eighth Amendment) Bill, providing for reservation for Women in Parliament and State/UT legislatures passed by Rajya Sabha is still pending;
- (b) if so, the details thereof, and
- (c) the present status of the Bill?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in replies to parts (a) to (c) of Lok Sabha Starred Question No. 18 for answering on 07.07.2014

(a) to (c): The Constitution (One Hundred and Eighth Amendment) Bill, 2008 was introduced in Rajya Sabha on 6 May, 2008 which sought to provide for reservation of one third seats for women in the Lok Sabha and the State Legislative Assemblies, including the Legislative Assembly of the National Capital Territory of Delhi, for a period of 15 years. The Rajya Sabha passed the said Bill on 9th March 2010; but it could not be passed by the Fifteenth Lok Sabha. The said Bill lapsed on dissolution of the Fifteenth Lok Sabha.